

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.575 of 2019

IN THE MATTER OF:

Enforcement Directorate

...Appellant

Versus

Manoj K. Agarwal & Ors.

...Respondents

**For Appellant: Mr. Nitesh Rana, Mr. Ali Khan, Zoheb Hossain and
Mr. Agni Sen, Advocates**

**For Respondents: Shri Kumar Sumit, Advocate (R-1 & 3)
Shri Shambo Nandy, Advocate (R-2)**

With

Company Appeal (AT) (Ins) No.576 of 2019

IN THE MATTER OF:

Enforcement Directorate

...Appellant

Versus

Vishal Ghisulal Jain & Ors.

...Respondents

**For Appellant: Mr. Nitesh Rana, Mr. Ali Khan, Zoheb Hossain and
Mr. Agni Sen, Advocates**

**For Respondents: Ms. Udit Singh, Advocate (R-1)
Shri Shambo Nandy, Advocate (R-2)
Shri Kumar Sumit, Advocate (R-3)**

ORDER
(Virtual Mode)

11.01.2021 Counsel for Appellant heard in both the appeals. Counsel for Respondents 1 and 3 in Company Appeal (AT) (Ins) No.575 of 2019 seeks time. Counsel for Respondents 1 and 3 in Company Appeal (AT) (Ins) No.576

of 2019 states that she is adopting the stand of Respondents Nos.1 and 3 in Company Appeal (AT) (Ins) No.575 of 2019 and so she will not be making separate submissions. One opportunity is given.

Counsel for Respondent No.2 in Company Appeals (AT) (Ins) Nos.575 and 576 of 2019 submits that he may be allowed to file written submission. Counsel for Respondent No.2 in both the Appeals may file brief written submissions not more than three pages within one week. Copies of Judgements on which he wants to rely may also be filed separately.

List both the Appeals as 'part heard' for further hearing on 20th January, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md